

National Company Law Tribunal

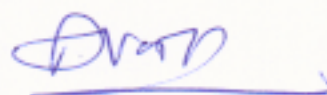
Allahabad Bench

CP No. 88/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: M/s. Mahito V/s. Prism Industrial Complex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 71(10) of Companies Act, 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv.		
2.	Asutosh Vaish	Adv.	By	

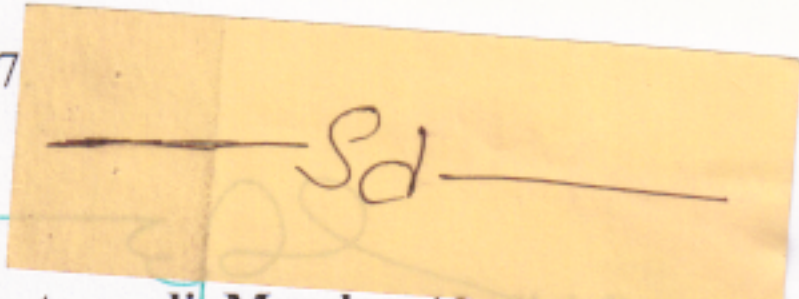
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The petitioner is unrepresented. Sh. Asutosh Vaish, Advocate for the respondent company.

Ld. Counsel for the respondent orally informs such that the entire amount of the dues under the FDs have now been paid to the petitioner. However, the compliance report is still under preparation. Therefore, he needs sometime for the same. Hence, he is directed to submit the compliance report with supporting affidavit and by furnishing particulars of the date of payment and mode of payment.

The matter be listed on 13th September, 2017

Dated:07.09.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash